IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos. 4776-4777 of 2017 (Arising out of SLP (C) Nos.31158-31159 of 2013)

MUKESH & ANR.

.... Appellant(s)

Versus

STATE OF BIHAR & ORS.

....Respondent(s)

With

<u>CIVIL APPEAL Nos. 4778-4779 of 2017</u> (Arising out of SLP (C) Nos.34174-34175 of 2013)

<u>CIVIL APPEAL Nos. 4780 of 2017</u> (Arising out of SLP (C) No.35494 of 2013)

<u>CIVIL APPEAL Nos. 4781 of 2017</u> (Arising out of SLP (C) No.35496 of 2013)

<u>CIVIL APPEAL Nos.4782-4784 of 2017</u> (Arising out of SLP (C) Nos.35818-35820 of 2013)

<u>CIVIL APPEAL Nos. 4785 of 2017</u> (Arising out of SLP (C) No.35938 of 2013)

<u>CIVIL APPEAL Nos. 4786 of 2017</u> (Arising out of SLP (C) No.36908 of 2013)

<u>CIVIL APPEAL Nos. 4787-4792 of 2017</u> (Arising out of SLP (C) Nos.37292-37297 of 2013)

<u>CIVIL APPEAL Nos. 4793 of 2017</u> (Arising out of SLP (C) No.37533 of 2013)

<u>CIVIL APPEAL Nos. 4794-4797 of 2017</u> (Arising out of SLP (C) Nos.37868-37871 of 2013)

<u>CIVIL APPEAL Nos. 4798-4800 of 2017</u> (Arising out of SLP (C) Nos.37983-37985 of 2013)

CIVIL APPEAL Nos. 4801 of 2017 (Arising out of SLP (C) No.39421 of 2013) CIVIL APPEAL Nos. 4802 of 2017 (Arising out of SLP (C) No.39424 of 2013)

CIVIL APPEAL Nos.4803-4806 of 2017 (Arising out of SLP (C) Nos.601-604 of 2014)

CIVIL APPEAL Nos. 4807 of 2017 (Arising out of SLP (C) No.3605 of 2014)

CIVIL APPEAL Nos. 4808 of 2017 (Arising out of SLP (C) No.7357 of 2014)

<u>CIVIL APPEAL Nos. 4809 of 2017</u> (Arising out of SLP (C) No.12929 of 2014)

CIVIL APPEAL Nos 4812 of 2017 (Arising out of SLP (C) No.21393 of 2014)

<u>J U D G M E N T</u>

L. NAGESWARA RAO, J.

Leave granted.

The Appellants are children of Government employees who died in harness. They applied for appointment to Class III Government posts on the basis of instructions governing compassionate appointments. The competent authority recommended the appointment of some of the Appellants in Class III posts. However, they were appointed on fixed pay as Prakhand Teachers/Panchayat Shikshaks/Nagar Shikshaks, etc. The Writ Petitions filed by them were allowed and the Respondents were directed to

appoint them in Class III or Class IV posts or to pay them regular pay scales in the post of Assistant Teacher. The Appeals filed by the Government challenging the said judgment in the writ applications were allowed. The Appellants who have challenged the judgment of the Division Bench of the High Court in these Appeals submitted that they are covered by a judgment of this Court in Vishwanath Pandey v. State of Bihar and Others, reported in (2013) 10 SCC 545. Vishwanath Pandey who was similarly situated to the Appellants succeeded in the Writ Petition filed by him for appointment on a regular pay scale. However, the said judgment was reversed by a Division Bench. By the aforementioned judgment, the Appeal filed by Vishwanath Pandey was allowed by this Court holding thus:-

"8. We have heard the learned counsel for the parties and scrutinised the records. It is not in dispute that even though the District Compassionate Committee had made recommendations on 29-11-2005 that the appellant may be appointed on a Class III post, he was not given appointment because of the ban imposed by the State Government. It is also not in dispute that after lifting of the ban, the District Compassionate Committee recommended the appellant's appointment as teacher on compassionate ground and he was appointed against the vacant post by the District Superintendent of Education, Buxar. That order was neither rescinded nor modified by the competent

authority on the premise that after coming into force of the 2006 Rules, the appellant could have been appointed only by the Panchayat Samiti on the post of Prakhand Teacher. Therefore, the Division Bench of the High Court was not at all justified in recording a finding that the appellant could have been appointed only as a Prakhand Teacher by the Panchayat Samiti on fixed pay. Unfortunately, the Division Bench overlooked the fact that the appellant had been appointed as per the policy of compassionate appointment framed by the State Government and that policy does not envisage the appointment of the dependant of a deceased employee on fixed pay."

2. By the impugned judgment, a Division Bench of the High Court correctly held that the Appellants have no legal right to seek appointment on compassionate grounds. Compassionate appointments are not a source of recruitment and they are made to provide succour to the family of an employee who dies in harness. In the of Bihar compassionate appointments State governed by instructions issued by the Government. Some of the Appellants were recommended appointment to Class III posts on a regular basis by the District Compassionate Committee. However, they were appointed as Prakhand Teachers/Panchayat Shikshaks/ Nagar Shikshaks, etc. on a fixed pay. The Appellants could not have been appointed on a fixed pay and they

are entitled for appointment to either on Class III or Class IV posts on regular basis or payment of regular of scale in the posts as Prakhand pay Teachers/Panchayat Shikshaks/Nagar Shikshaks, etc. in which they are working at present. Some of the Appellants who were recommended for appointment to -111 posts but were appointed as Prakhand Class Teachers/Panchayat Shikshaks/Nagar Shikshaks, etc. on fixed pay are similarly situated to Vishwanath Pandey and they are entitled to be appointed on a regular pay scale.

3. The other Appellants who were appointed after 01.07.2006 are not entitled to the relief granted to those who were recommended for appointment to Class III or Class IV posts prior to that date. A Full Bench of the Patna High Court in State of Bihar and Others v. Rajeev Ran Vijay Kumar, reported in (2010) 3 PLJR 294 (FB), held that the dependents of deceased Government employees do not have a legal right to be appointed in Government posts. Their appointments on compassionate grounds shall be in accordance with

Bihar Panchayat Primary Teacher (Employment and Service Conditions) Rules, 2006 (hereinafter referred to as the 'Rules') which came into force w.e.f. 01.07.2006. Rule 10 of the said Rules provides for employment on compassionate grounds to the dependents of teaching/ non-teaching employees against available vacancies of Panchayat Teachers/Block Teachers/Prakhand Teachers, etc. Such appointments can be made only on a fixed pay by the committee constituted under the Rules. The Appellants who have not been recommended for appointment to Class III or Class IV posts prior to 01.07.2006 are not covered by Vishwanath Pandey's case (supra). On the other hand, they are squarely covered by the judgment of Full Bench of the Patna High Court. They are not similarly situated to those who were recommended for appointment to Class III posts prior to 01.07.2006. The Appellants, who were appointed after 01.07.2006, the date on which the Rules came into force, are not entitled to claim appointment on regular pay scales. It is relevant to note that the judgment of the Full Bench of the High Court of Patna was challenged

before this Court. The said SLP was withdrawn with liberty granted to the petitioners therein to approach the Government for suitable relief.

- **4.** For the foregoing reasons, we direct that the Appellants who were recommended for appointment to Class III or Class IV posts prior to 01.07.2006 will either be appointed on Class III or Class IV posts on regular basis or will be entitled for continuance as Teachers on a regular pay scale. The other Appellants who were appointed after 01.07.2006 will not be entitled for the relief of regular pay scales. However, we grant them liberty to approach the State Government for suitable relief in terms of the order passed in SLP (C) No.29655 of 2010.
- **5.** The Appeals are disposed of. No costs.

J [S. A. BOBDE]
 [L. NAGESWARA RAO]

New Delhi, April 3, 2017